

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C).....CC
3774/2016

No(s).

(Arising out of impugned final judgment and order dated 04/05/2015
in WPC No. 25200/2015 passed by the High Court of Judicature at
Allahabad)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

SUNIL KUMAR RAJPOOT AND ORS.

Respondent(s)

I.A. 1/2016(with c/delay in filing SLP and office report)

Date : 15/07/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Ms. Kiran Suri, Sr. Adv.
Dr. Ritu Bhardwaj, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RDelay condoned.
Issue notice.
Tag with SLP(C) No.9351 of 2015.(NARENDRA PRASAD)
COURT MASTER(RAJ RANI NEGI)
COURT MASTER

Signature Not Verified

Digitally signed by
NARENDRA PRASAD
Date: 2016.07.16
13:59:11 IST
Reason: